IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 105
CA No. 62/2021
CA No. 47/22, 239/2022
In
CA(CAA) No. 05/Chd/Chd/2018
(1st Motion]
(Disposed of)

IN THE MATTER OF:
Sunbeam Hotels Pvt. Ltd. ... Transferor Company

With

Sunbeam Premium Pvt. Ltd. ... Transferee Company

Under Section: 230-232, CA 2013 & Rule 11 442, CA 2013
Order delivered on 02.02.2024

CORAM:
SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

PRESENT:
For the Petitioner : Ms. Divya Sharma, Advocate.
For the Respondent : Mr. Girish Madaan, PCS.

ORDER

Heard the submissions made by the learned counsel for the petitioner as well as Authorized Representative for the respondent. Both the counsels have jointly submitted that the parties are amicably resolving the matter and prayed for grant of 10 days' time. Time prayed for is granted. Let this matter be posted on 23.02.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

February 2, 2024
Mukta